



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.60/945/2020
M.As. No60/1385/2020 & 60/1020/2021**

DATED THIS THE 28th DAY OF APRIL, 2021

CORAM:

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)**

(THROUGH VIDEO CONFERENCE)

Sh. Jagdish Rai, aged 58 years, S/o Sh. Mai Ram, working as MTS, O/o Post Office, Safidon Mandi, District Jind (Haryana)-126102. Group C.

....Applicant

(By Advocate SH. SANDEEP SIWATCH – through video conference)

Vs.

1. Union of India through Secretary, Government of India, Ministry of Information Technology and Communications, Department of Posts, Dak Bhawan, New Delhi-110011.
2. Chief Post Master General, Haryana Circle, Ambala-133001.
3. Senior Superintendent of Post Offices, Karnal Division, Karnal-132001.
4. Assistant Superintendent of Post Offices, Head Post Office, Jind-126102.

....Respondents

(By Advocate SH. K.K. THAKUR– through video conference)

ORDER (Oral)



AJANTA DAYALAN (MEMBER A):-

1. We have joined this Division Bench online through Video Conferencing.
2. M.A. No.60/1020/2021 has been filed by the counsel for the respondents for placing on record their reply.
3. The M.A. is allowed and written statement is taken on record.
4. The counsel for the applicant states that the respondents have already passed an order in respect of the applicant annexed as Annexure R-1 with M.A. No.60/1020/2021. The counsel for the applicant only pleads that let the order be implemented in a time bound manner as the applicant is retiring on 31st May, 2021.
5. The counsel for the respondents does not object to this limited prayer of counsel for the applicant.
6. In view of the above submissions as well as Annexure R-1 which is order dated 31.03.2021 granting the benefit of Old Pension Scheme to the applicant, the relief sought in the O.A. has substantially granted to the applicant. Hence to this extent, the O.A. has been rendered infructuous and therefore, dismissed as having been rendered infructuous. M.A. No.60/1385/2020 also stands disposed of.
7. We direct the respondents to process the case of the applicant in the light of the order already passed by them within a reasonable time.
8. Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) has consented to this order during virtual hearing.

(AJANTA DAYALAN)
MEMBER (A)

(JUSTICE VIJAY LAKSHMI)
MEMBER (J)

